

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 14.02.2024

**Misc. Application No. 1727 of 2023
And
Appeal No. 107 of 2024**

Kapil Wadhawan ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

i/b Rashmikant and Partners for the Appellant.

Ms. Shreya Parikh, Advocate with Mr. Mihir Mody,
Mr. Harshvardhan Melanta, and Mr. Yash Sutaria, Advocates
i/b. M/s. K. Ashar & Co. for the Respondent.

ORDER:

1. There is a delay in the filing of the appeal. For the reasons stated in the application, the delay is condoned. The application is allowed.

2. Three weeks time is allowed to the respondent to file a short reply on the stay application. List on March 13, 2024.

Ms. Meera Swarup
Technical Member

14.02.2024
msb